

12.31½ hrs.

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS
FIFTEENTH REPORT

SHRI G. G. SWELL (Autonomous Districts) : I beg to present the Fifteenth Report of the Committee on Private Members' Bills and Resolutions.

12.32 hrs.

RE : MOTION UNDER RULE 377
(Query)

SHRI JYOTIRMOY BOSU (Diamond Harbour) : I had given notice and your Secretariat has informed me that the matter is under study.

MR. SPEAKER : I was coming to the House when it reached me. I have not seen it.

SHRI JYOTIRMOY BOSU : It is a very simple question.

MR. SPEAKER : Why do you involve yourself into arguments with the Chair ? You send some notice which is much later than the time fixed.

SHRI JYOTIRMOY BOSU : No. I beg your pardon.

MR. SPEAKER : It came late. Let me see it. You are forcing yourself on me.

SHRI JYOTIRMOY BOSU : May I make a submission ?

MR. SPEAKER : I have not allowed you yet.

SHRI JYOTIRMOY BOSU : Rule 377 is a drop in the ocean of rights for us. We can raise a matter which is not a point of order but which we feel it is important to raise.

MR. SPEAKER : I am not going to allow it unless I see what you have written to me. I have not yet seen it. It came to me when I was preparing to come to the House.

SHRI JYOTIRMOY BOSU : I appreciate it.

MR. SPEAKER : Prof. Dandavate.

PROF. MADHU DANDAVATE (Rajapur) : I am not raising that issue today because enquiries are going on.

MR. SPEAKER : Moreover, I studied it again after you left me, and still I am in doubt whether this is not a State matter. I will examine it in the meanwhile. You should also see me later on.

12.34 hrs.

COKING COAL MINES (NATIONALISATION) BILL.

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : I beg to move* :

"That the Bill to provide for the acquisition and transfer of the right, title and interest of the owners of the coking coal mines specified in the First Schedule, and the right, title and interest of the owners of such coke oven plants as are in or about the said coking coal mines with a view to reorganising and reconstructing such mines and plants for the purpose of protecting, conserving and promoting scientific development of the resources of coking coal needed to meet the growing requirements of the iron and steel industry and for matters connected therewith or incidental thereto, be taken into consideration."

Hon. Members may recall that the House had passed the Coking Coal Mines (Emergency Provisions) Act, 1971 which provided for the taking over, in public interest, the coking coal mines/coke oven plants pending nationalisation of the mines/plants with effect from October 17, 1971. The Coking Coal Mines (Nationalisation) Bill, 1972 which has been introduced in the Lok Sabha on 31.7.72 seeks to complete the process of nationalisation of coking coal mines/coke oven plants by providing for the acquisition of the right, title and the interest of the owners thereof.

It is about nine months since the management of the coking coal mines/plants has been in the hands of the Govt. During this period the Government have made an assessment of the working of the 214 coking coal mines and 12 coke oven plants and also finalised the heavy and complicated work involved

*Moved with the recommendation of the President.